

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
57/66/ND/2021**

**IN THE MATTER OF:**

**M/s. Hindustan Coca-Cola Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 66 of Comp. Act, 2013**

**Order delivered on 05.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

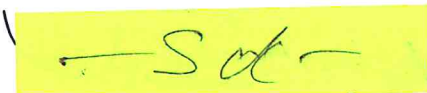
**:Ms. Tine Abraham, Advocate.**

**For the Respondent**

**:**

**ORDER**

Heard the submissions made by the Ld. Counsel for the petitioners. Ld. Counsel for the petitioners is directed to file a tabular statement which denotes what is to be complied with under law including Rules Regulations framed under the provisions of the Companies Act and also the compliance met with, on or before 11<sup>th</sup> March, 2021. This matter is now posted to **15<sup>th</sup> March, 2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**